

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 110
IA No. 441/JPR/2022
IA No. 451/JPR/2022
IA No. 481/JPR/2022
IA No. 482/JPR/2022
IA No. 539/JPR/2022
IA No. 542/JPR/2022
CP No. (IB)- 35/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Kedia Financial Services Pvt. Ltd.

...Financial Creditor/Applicant

Versus

Airen Metals Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Archit Bohra, Adv.

For the Respondent : Rajesh Kumar Gautam, Adv.

ORDER

IA No. 441/JPR/2022:

These are the Minutes of 4th Meeting of Committee of Creditors filed by Mr. Satyendra Prasad Khorania, RP. These Minutes are taken on record, subject to just exceptions. IA No. 441/JPR/2022 is disposed of accordingly.

IA No. 451/JPR/2022:

Heard Mr. Archit Bohra, Adv. appearing on behalf of the RP and Mr. Rajesh Kumar Gautam, Adv. appearing on behalf of the Respondent. A reply has

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been filed by the Respondent and a copy of the same has been received by the learned counsel for the RP. List the IA for further consideration on 05.01.2023.

IA No. 481/JPR/2022:

This is the report filed by the RP regarding the First Amendment in the Constitution of CoC under Regulation 13(2)(d) of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. This report is taken on record, subject to just exceptions. IA No. 481/JPR/2022 is disposed of accordingly.

IA No. 482/JPR/2022:

These are the Minutes of 5th Meeting of Committee of Creditors filed by Mr. Satyendra Prasad Khorania, RP. These Minutes are taken on record, subject to just exceptions. IA No. 482/JPR/2022 is disposed of accordingly.

IA No. 539/JPR/2022:

These are the Minutes of 6th Meeting of Committee of Creditors filed by Mr. Satyendra Prasad Khorania, RP. These Minutes are taken on record, subject to just exceptions. IA No. 539/JPR/2022 is disposed of accordingly.

IA No. 542/JPR/2022:

This is an application filed under Section 12(2) of Insolvency and Bankruptcy Code, 2016 read with Regulation 40 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016 and Rule 11 of NCLT Rules, 2016 for extending the period of the Corporate Insolvency Resolution Process. In this matter, CIRP was commenced on

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12.05.2022 and the period of 180 days has expired on 08.11.2022. On 17.10.2022, the 6th Meeting of CoC of Airen Metals Pvt. Ltd. was convened and by mandate of 93.72 % votes it was resolved that CIRP period be extended for another 90 days. Prayer granted. The CIRP period is extended for another 90 days from 08.11.2022. This IA stands disposed of accordingly.

Sd/-

(Prasanta Kumar Mohanty)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

November 18, 2022
HA